

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
ORIGINAL APPLICATION NO. 180/00879/2018

Wednesday, this the 14th day of November, 2018

CORAM

HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER

Syamala K
W/o.Late Vijayan
MTF Section B.S.N.L Kollam, Pariharakodu Veedu
Mulavana P.O
Kundara, Kollam District

... **Applicant**

[By Advocate Mr.B.Mohanlal]

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1. Bharath Sanchar Nigam Limited,
Telegraph Office Building
Kashmere Gate, New Delhi -110006
Represented by its General Manager
2. The General Manager, Bharath Sanchar Nigam Limited
(BSNL), Vellayittambalam, Thirumullavaram P.O
Kollam -691012
3. The Assistant General Manager (Administration)
Bharath Sanchar Nigam Limited (BSNL), Vellayittambalam
Thirumullavaram P.O, Kollam -691 012

... **Respondents**

(By Advocate Mr.S.Manu)

This application having been finally heard on 14.11.2018, the Tribunal on the same day delivered the following in the open court.

ORDER (ORAL)

Per: MR.ASHISH KALIA, JUDICIAL MEMBER

Challenging Annexure A-2 order rejecting the entitlement of the applicant to get compassionate appointment under the respondents. The applicant's

husband while working under the respondents died on 10.6.2013, the applicant is suffering from severe illness, she was continuing treatment in District Hospital, Kollam required continued stay in the quarters in the absence of any property to her. The respondents issued order directed the applicant to vacate the quarters, she challenged the proceedings in O.A No.702/2014 and O.A No.187/2016, this Tribunal dismissed the Original Application by Annexure A1 order. The application filed by the son of the applicant for compassionate appointment stands rejected by the respondents, there after the applicant filed the application for compassionate appointment.

2. Applicant is aggrieved by rejection of her candidature for compassionate appointment with the respondents where her husband was working and died on 10.6.2013. Earlier applicant was occupied government quarters and by representing that she is not well, was found way in the consideration for compassionate appointment. Later on, she had vacated the quarters also.

3. Bet that as it may be, the applicant can very well claim her candidature for compassionate appointment under the government norms. Thus this Tribunal is of the considered view that she should be considered for compassionate appointment, if she is otherwise eligible for the same. Her case may be put up before the next Screening Committee, as early as possible,

preferably within 90 days from the date of receipt of a copy of this Order.

4. The Original Application is disposed of as above. No costs.

(ASHISH KALIA)
JUDICIAL MEMBER

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List of Annexures

Annexure A-1 - The true copy of order dated 24.8.2017 in O.A No.187/2016, of this Tribunal.

Annexure A-2 - The true copy of the Order No.ST/Rectt/Syamala/24 dated 9.7.2018 issued by the 3rd respondent to the applicant

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